

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P (IB)-1385/(MB)/2017

CORAM: SHRI V. P. SINGH
MEMBER (J)
SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 7.5.2019

NAME OF THE PARTIES: Ericsson India Private Limited

Vs.

Reliance Infratel Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

69. C.P. (IB)-1385(MB)/2017

Resolution professional has applied to Section 60(5), seeking certain direction in the light of the order of Hon'ble NCLAT passed on 30.4.2019.

Applicant states that the petition under Section 9 of IBC, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by order of this Bench on 15.5.2018 and by order of this Bench dated 18.5.2018, the applicant was appointed as IRP. Copy of the order is annexed as Annexure B to the application. Hon'ble NCLAT by its order dated 30.5.2018 stayed the CIRP initiated against the Corporate Debtor. Copy of the order of Hon'ble NCLAT is annexed with the application as Annexure E. Hon'ble NCLAT by its order dated 30.4.2019 has vacated the stay and directed this Tribunal to proceed in the matter as per law.

Since CIRP has already been initiated against the Corporate Debtor, Interim Resolution professional has been appointed. IRP appointed by this Bench by order dated 18.5.2018 is present in the Court and is directed to proceed in the matter and file the progress report by 30.5.2019.

List on 30.5.2019 for filing progress report.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)